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Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 44/2019-Customs (N.T./CAA/EXTENSION/DRI)

New Delhi, dated the 12th September, 2019

S.O. (E). – In exercise of powers conferred upon by first proviso to section 28(9) of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby extends the period for purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962, by a further period of one year with effect from 18.09.2019 in respect of the noticees mentioned in column (2) of the Table for the purpose of adjudication in respect of show cause notice mentioned in column (3) of the Table for which Common Adjudicating Authority stands appointed, as mentioned in column (4) of the Table below, namely:

TABLE

Sl. No.	Name of Noticee (s) and Address	Show Cause Notice Number and Date (falling under section 28(9)(b) of the Customs Act, 1962)	Notification number and Date appointing Common Adjudicating Authority
(1)	(2)	(3)	(4)
1.	M/s Larsen & Toubro Ltd., L&T Business Park, TC-2 Tower B, 7 th Floor, Gate No. 5, Powai Campus, Saki Vihar Road, Powai, Mumbai-400072 and Sh. Jignesh Rathod, Assistant Manager-Finance & Accounts, M/s Larsen & Toubro Ltd.,	F. No. DRI/MZU/ F/Int-44/2017 dated 19.09.2018	Notification No. 31/2019-Customs (NT/CAA/DRI) dated 24.07.2019

[F. No. DRI/HQ-CI/50D/CAA-4/2019-CI]

**(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR**

Copy forwarded for information and updation of record

- 1. Additional Director General (Adjudication), DRI-Mumbai with the request to inform all the noticees to the Show Cause Notice on the extension granted by the DGRI for the purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962**